

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32525/2019

(Arising out of impugned final judgment and order dated 12-02-2019 in WP No. 190/2019 passed by the High Court Of Judicature At Bombay)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SUNITA ALURKAR NEE SUNITA KULKARNI & ORS.

Respondent(s)

(FOR ADMISSION and Interim Relief and
IA No.141475/2019-CONDONATION OF DELAY IN FILING and
IA No.141476/2019-EXEMP.FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Mukul Singh, Adv.
 Mr. Apoorv Kurup, Adv.
 Mr. B. V. Balaram Das, AOR
 Mr. A.C. Boxipatro, Adv.
 Mr. Siddharth Nigotia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard Mr. Mukul Singh, learned counsel appearing for the petitioners-U.O.I., who has submitted that the similar issue is pending consideration before this Court in Jarnail Singh & Ors. Etc. v. Lachhmi Narain Gupta & Ors. Etc., SLP (C)No(s).30621 of 2011 and batch matters.

Having regard to the submission made at the Bar, Issue notice.

Tag along with SLP (C)No(s).30621 of 2011 and batch matters.

Status quo, as it exists today, shall be maintained by the parties, until further orders from this Court.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER